

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:2383
ANSWERED ON:11.03.2010
INDEPENDENT REGULATORY FOR PETROLEUM SECTOR
Majumdar Shri Prasanta Kumar

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government is contemplating to revamp and strengthening the independent regulatory framework for the petroleum sector ; and

(b) if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

(a) & (b) : Under the Petroleum and Natural Gas Regulatory Board (PNGRB) Act 2006, Government has set up PNGRB on 01.10.2007 to regulate refining, processing, storage, transportation, distribution, marketing and sale of petroleum, petroleum products & natural gas, excluding production of crude oil & natural gas, so as to protect the interests of consumers and entities engaged in specified activities relating to petroleum, petroleum products & natural gas and to ensure uninterrupted and adequate supply of petroleum, petroleum products & natural gas in all parts of the country and to promote competitive markets and for matters connected therewith or incidental thereto.

The Central Government has brought into force the provisions of the PNGRB Act, 2006, except Section 16, with effect from 1st October 2007.

PNGRB has notified regulations, primarily pertaining to the natural gas sector. Further, PNGRB has commenced the task of tariff fixation for natural gas pipelines and city or local natural gas distribution networks under the provisions of the relevant Regulations. The process of authorization and declaration of existing natural gas pipelines as common and contract carrier pipelines has also been started. PNGRB is laying down standards, including safety norms, for the sector starting with City Gas Distribution.